

न उचित ही। क्योंकि अभी भी भारत में बहुत बड़ा और कीमती संग्रह मौजूद है इसलिए विदेशी संग्रहालयों में कुछ भारतीय कृतियों का होना भारतीय कला के हित में ही होगा।

[THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR): This is not the only Indian art object abroad. To seek to repatriate all Indian art objects from abroad is neither feasible nor desirable. Since India has still a vast and rich collection, the presence of some Indian works in foreign museums would be to the interest of Indian art.]

इस्पात की बिक्री

१५३. श्री बिनलकुमार मन्नालालजी श्रीरङ्गिया : क्या इस्पात तथा भारी उद्योग मंत्री १३ अगस्त, १९६३ को राज्य सभा में प्रतारकित प्रश्न संख्या १३ के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या १९६२ में विशाखापत्तनम बंदरगाह में पड़ा हुआ इस्पात बेंच दिया गया है; और

(ख) यह इस्पात किन किन कारखानों में तैयार हुआ था ?

t [DISPOSAL OF STEEL

153. SHRI V. M. CHORDIA: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to refer to the answer given to Unstarred Question No. 13 in the Rajya Sabha on the 13th August, 1963 and state:

(a) whether the steel, which was lying at the Visakhapatnam port in 1962, has been disposed of; and

(b) what are the names of the factories in which this steel was produced?]

इस्पात, खान तथा भारी इन्जीनियरी के मंत्री (श्री सी० सुब्रह्मण्यम) : (क) और (ख) माल, जिसमें सिल्लियां (Slabs) पिण्ड (Ingots) बिलेट (Billets) और कच्चा लोहा (बेसिक) सम्मिलित था, भिलई और राउरकेला इस्पात कारखानों में तैयार हुआ था। बिलेट और कच्चा लोहा पहले ही बेचा जा चुका है। सिल्लियां (Slabs) और पिण्ड (ingots) भी बेंच दिये गये हैं और हिन्दुस्तान स्टील लिमिटेड और माल लेने वाले के बीच बिक्रय-करार भी हो चुका है। एक साल के अन्दर माल उठाये जाने की संभावना है।

[THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM) : (a) and (b) The material consisting of slabs, ingot, billets and Pig Iron (basic) was produced at Bhilai and Rourkela Steel Plants. Billets and Pig Iron have already been disposed of. Slabs and Ingots have also been sold and the sale contract concluded between the Hindustan Steel Limited and the buyer. These are expected to be lifted during the course of a year.]

^MANUFACTURE OF TRACTORS

12. SHRI KRISHNA CHANDRA: Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to refer to the news-item entitled "Five Firms will produce 14,500 tractors annually", published on page 6, cols. 7 and 8, in the *Hindustan Times* of September 30, 1963 and state:

(a) which are the five firms that have been issued licences for manufacture of tractors;

(b) how long they will take to produce 14,500 tractors annually; and

† [] English translation

JTransferred from the 18th November, 1963.

(c) what is the demand in the country for tractors?

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIAM) : (a) The following four firms have been issued licences under the Industries (Development and Regulation) Act, 1951, for the manufacture of agricultural tractors: —

Name of the firm	Annual licensed capacity
	Nos.
1. M/s. Eicher Tractor Corporation (I) Ltd., New Delhi	2,000
2. M/s. Tractors and Farm Equipment, Madras	3,500
3. M/s. Tractors and Bulldozers, Baroda	2,000
4. M/s. International Tractor Corporation of India, Bombay	3,500

In addition, the scheme of M/s. Ghaziabad Engg. Co., New Delhi, for the manufacture of 3,000 Renault Tractors per annum, has been approved in principle.

(b) It may take 3 to 4 years for the firms to reach full production.

(c) 10,000 Nos., per annum, by the end of the Third Five Year Plan.

12 NOON.

PAPERS LAID ON THE TABLE

REPORT (MARCH, 1962) OF THE EXECUTIVE COMMITTEE OF THE TRUSTEES OF THE VICTORIA MEMORIAL

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUN KABIR) : Sir, I beg to lay on the Table a copy of the Report of the Executive Committee of the Trustees of the Vic-

toria Memorial for the year ended the 31st March, 1962. [Placed in Library. See No. LT-1842/63.]

REPORT (FEBRUARY, 1963) OF THE COMMITTEE ON CONTEMPT OF COURTS

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS) : Sir, I beg to lay on the Table a copy of the Report (February, 1963) of the Committee on Contempt of Courts. [Placed in Library. See No. LT-1845/63.]

THE MADHYA BHARAT NURSES, MIDWIVES AND HEALTH VISITORS COUNCIL (REORGANISATION) ORDER, 1963

SHRI R. M. HAJARNAVIS: Sir, I also beg to lay on the Table a copy of the Ministry of Home Affairs Notification SO. No. 2522, dated the 2nd September, 1963, publishing the Madhya Bharat Nurses, Midwives and Health Visitors Council (Reorganisation) Order, 1963, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library. See No. LT-1843/63].

THE ALL INDIA SERVICES (LEAVE) AMENDMENT RULES, 1963

SHRI R. M. HAJARNAVIS: Sir, I also beg to lay on the Table a copy of the Ministry of Home Affairs Notification G.S.R. No. 1470, dated the 4th September, 1963, publishing the All India Services (Leave) Amendment Rules, 1963, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-1844/63].

THE REGISTRATION OF ELECTORS (SECOND AMENDMENT) RULES, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI BIBUDHEN-DRA MISRA) : Sir, I beg to lay on the Table a copy of the Ministry